

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 239/MP/2024**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of outstanding dues including Late Payment Surcharge, towards power supplied on Short Term basis.

Petitioner : Adani Enterprise Limited (AEL)

Respondents : Telangana State Power Coordination Committee and Ors.

Date of Hearing : **6.11.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Sourav Roy, Advocate, AEL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* seeking recovery of outstanding dues including Late Payment Surcharge towards power supplied on a short-term basis. Learned counsel further added that the Petitioner is an inter-State electricity trader and the recovery of outstanding, as prayed for, relates the power supplied from the power plants located in the Mundra (Gujarat) and Udupi (Karnataka) to the State of Telangana under purchase orders issued by the Respondent No.1.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

- (a) Issue notice on the maintainability as well as merits;
- (b) The Respondents to file their reply on maintainability as well merits, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder within three weeks thereafter.
- (c) The Petitioner to submit on an affidavit within three weeks a consolidated statement of outstanding dues up to 31.3.2024, detailing invoice dates, amount paid, payment dates, and adjustments made in accordance with the LPS rules 2022, etc.

3. The Petition will be listed for hearing on **21.1.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**